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O.A. No. 33 of 2009

Order dated: 08.04.2009

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. B.P.Das, Ld. Counsel appearing for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

2. M.A. 43/09 filed by the applicants for joint prosecution of the case is allowed. M.A. is accordingly disposed of.

3. The applicants have submitted a representation vide Annexure-A/6 dated 02.12.2008 claiming for release of the pensionary benefits on the basis of succession certificate obtained from the Civil Court. Since, only three months time has expired after submission of the representation, it would not be appropriate for this Tribunal to interfere in this case. However, it is considered that Respondents may be directed to consider the representation and take decision as per rules within a specified period of time i.e. within next three months and pass appropriate orders on the subject. Though, the representation is addressed to Respondent No.4, it ~~is~~ transpired that Respondent No.3 is the authority to deal with the subject. Accordingly, Respondent No.3 is directed to consider the case of the applicant <sup>as per representation at Annex 6</sup> for release of pensionary benefits as per rules within a period of three months from the date of receipt of a copy of this order.

The O.A. is disposed of accordingly, at the stage of admission itself.

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Copy of this order be sent to the Respondents,  
along with a copy of this O.A. to Respondent No.3.

Leapt  
MEMBER (A)

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